

ITEM NO.8

COURT NO.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA Nos. 1&2 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).10447/2008

(From the judgement and order dated 07/11/2007 in RSA No.191/2004
of The HIGH COURT OF DELHI AT N. DELHI)

PHOOL SINGH

Petitioner(s)

VERSUS

MAHABIR SINGH & ORS.

Respondent(s)

(With appln(s) for substitution,c/delay in filing substitution
appln.)

Date: 12/12/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
IN CHAMBERS

For Petitioner(s) Mr. Vinay Kumar Garg,Adv.
Mr. Neeraj Sharma,Adv.

For Respondent(s) Mr. Parmanand Bhardwaj,Adv.
Mr. Brij Bhusan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay in filing the application for
substitution is allowed.

The substitution application is allowed
subject to the deposit of cost of Rs.3000/- with the
Supreme Court Legal Services Committee within two
weeks, failing which the application for substitution
shall stand dismissed.

[SUMAN WADHWA]
COURT MASTER

[VEENA KHERA]
COURT MASTER